

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6599  
ANSWERED ON:07.05.2013  
REPATRIATION OF PRISONERS  
Ray Shri Rudramadhab

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has signed agreements with various countries under the Repatriation of Prisoners Act, 2003; and
- (b) if so, the details thereof, country-wise and the extent to which it is likely to benefit the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a):Yes, Madam.

(b):So far, Government has signed the Agreement on Transfer of Sentenced Persons under Repatriation of Prisoners Act, 2003, with 18 countries namely UK (2005), Mauritius (2005), Bulgaria (2007), Cambodia (2007), France (2008), Egypt (2008), South Korea (2010), Saudi Arabia (2010), Iran(2010), Sri Lanka (2010), Bangladesh (2010), UAE (2011), Maldives (2011), Israel (2012), Bosnia & Herzegovina (2012), Italy (2012), Turkey (2012) and Thailand (2012). The Agreement is operational with 15 countries. These Agreements facilitate the sentenced persons to serve remaining period of their imprisonment in their native country enabling them to be near their families and relations which helps in their social reintegration. So far, 33 Indian nationals have been repatriated back from different countries and 6 foreign nationals have been repatriated back to their native countries from India under the Agreement on Transfer of Sentenced Persons.